

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 4034  
ANSWERED ON FRIDAY, THE 04<sup>th</sup> JANUARY, 2019/PAUSHA 14, 1940 (SAKA)**

**LOANS OF IL&FS**

**QUESTION**

**4034. PROF. K.V. THOMAS:**

**Will the Minister of CORPORATE AFFAIRS**

**कारपोरेट कार्य मंत्री**

**be pleased to state:**

- (a) whether Infrastructure Leasing & Financial Services Limited (IL&FS) has become bankrupt, if so, the details thereof;
- (b) the details of the social assets and liabilities of IL&FS;
- (c) whether IL&FS has taken loans from various banks, both Indian and foreign, if so, the details thereof; and
- (d) the steps taken/proposed to be taken by the Government to rescue IL&FS?

**ANSWER**

**THE MINISTER OF STATE FOR  
LAW AND JUSTICE AND CORPORATE AFFAIRS**  
विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्यमंत्री

**(SHRI P. P. CHAUDHARY)**  
(श्री पी.पी.चौधरी )

(a) to (d): Due to continuous failure of the Infrastructure Leasing and Financial Services Ltd. (IL&FS) to service its debt and imminent possibility of contagion effect in the financial market, the Central Government moved an application under Sections 241 and 242 of the Companies Act, 2013 before the National Company Law Tribunal (NCLT), Mumbai Bench for taking management control. The NCLT, Mumbai Bench vide its order dated 01/10/2018 approved the application filed in this regard, by suspending the erstwhile board of directors of IL&FS and appointed government nominees as directors, who have been tasked with the orderly resolution of the IL&FS and its group companies. The entire process is being carried out under the supervision of the NCLT. In order to ensure period of calm during the resolution

process, a moratorium was sought against the creditors, which has been granted on interim basis by the National Company Law Appellate Tribunal (NCLAT) until further orders. The matter is sub-judice. Further, due to gross mismanagement by the previous management of IL&FS and serious apprehensions about window dressing of the financial statements, the Central Government filed a petition before the NCLT, Mumbai Bench on 21/12/2018 under Section 130 of the Companies Act, 2013 seeking reopening of the books of account of IL&FS, IL&FS Financial Services Ltd. (IFIN) and IL&FS Transportation Networks Ltd. (ITNL) for the last 5 (five) years, and for recasting the financial statements of the said companies, which has been allowed by the NCLT, Mumbai Bench.

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